THE VICE-CHAIRMAN: The question is:

That the Bill to amend and codify the law relating to marriage and divorce among Hindus be circulated for the purpose of eliciting opinion thereon by the 1st March 1953.

The motion was adopted.

THE VICE-CHAIRMAN: The Cantonment Bill.

SHRI H. N. KUNZRU: We cannot have that Bill, Sir. It is already too late. May I ask Government whether that Bill is of such fundamental importance that it must be taken up now?

THE VICE-CHAIRMAN: Well, there is a message from the other House.

MESSAGE FROM THE HOUSE OF THE PEOPLE

THE ABDUCTED PERSONS (RECOVERY AND RESTORATION) AMENDMENT BILL, 1952.

SECRETARY: Sir, I have to report to the Council the following message received from the House of the People signed by the Secretary to the House:

"In accordance with the provisions of Rule 148 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to inform you that the House of the People, atits sitting held on the 20th December 1952, agreed without any amendment to the Abducted Persons (Recovery and Restoration) Amendment Bill, 1952 which was passed by the Council of States at its sitting held on the 13th December 1952."

I lay the Bill on the Table.

THE VICE-CHAIRMAN: The House stands adjourned to 10-45 A.M. on Monday, the 22nd December.

The Council then adjourned till a quarter to eleven of the clock on Monday, the 22nd December, 1952.